

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH: NEW DELHI

RA NO.73/90 IN  
OA NO.114/86

DATE OF DECISION: 30/1/1991

SHRI NARENDER SINGH OBEROI

...APPLICANT

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

CORAM:

THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN

THE HON'BLE MR. I.K. RASGOTRA, MEMBER (A)

FOR THE APPLICANT

SHRI B.S. MAINEE, COUNSEL

The Review Application No.73/90 has been filed seeking review of the judgement in OA No. 114/86, delivered on 1.6.1990. The grounds for review are that the Tribunal has not granted interest at the market rate on the amount of Rs.4,194/- which was wrongfully recovered by the respondents. The second ground agitated is that the respondents had wrongfully debited thirty days leave to his account, as admitted by the respondents.

2. The scope of the Review Application lies in a very narrow compass. The judgement once delivered can be reviewed only if there is any error apparent on the face of the record or if any new facts have come to light which were not in the knowledge even after exercising due diligence. The Review Application

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does not meet any of the conditions prescribed under the Law. The judgement dated 1.6.1990 was delivered after duly considering all the submissions made by both the parties and after perusal of the original record requisitioned from the respondents. We are satisfied that no case for reviewing the judgement dated 1.6.1990 has been made out. The Review Application is, accordingly, rejected.

*Dilbagh*  
(I.K. RASGOTRA)  
MEMBER(A) 30/1/91

*Amitav* 30/1/91  
(AMITAV BANERJI)  
CHAIRMAN.

'SKK'